CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 243/MP/2024 along with IA Nos. 58/2024 & 79/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for quashing/setting-aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner, i.e. Adani Wind Energy Kutch One Limited, amongst other reliefs.

Petitioner : Adani Wind Energy Kutchh One Limited (AWEKOL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 309/MP/2024

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No. 92/MP/2015.

Petitioner : MEIL Anpara Energy Limited (MAEL)

Respondent : Powergrid Corporation of India Limited (PGCIL) and Anr.

Petition No. 304/MP/2024 along with IA No. 75/2024

Subject : Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantee.

Petitioner : Torrent Power Limited (TPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **20.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, AWEKOL
Shri Hemant Singh, Advocate, AWEKOL

Shri Lakshyajit Singh Bagdwal, Advocate, AWEKOL
Shree Avijeet Lala, Advocate, MAEL
Ms. Shreya Dubey, Advocate, MAEL
Ms. Ashmita Narula, Advocate, MAEL
Ms. Divya Chaturvedi, Advocate, TPL
Shri Saransh Shaw, Advocate, TPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Shri Naman Agarwal, Advocate, CTUIL
Ms. Priyanshi Jadiya, CTUIL

Record of Proceedings

Due to paucity of time, the matters could not be taken up for hearing and were accordingly adjourned. The interim directions issued in these matters shall continue till the next date of hearing.

2. The Petitions remain part-heard and will be listed for hearing on **17.12.2026** at **2:30 PM**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)